

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 53 of 1998

Monday, this the 12th day of January, 1998

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. P. Ushadevi,  
W/o K. Sundareswaran,  
Pavangode House, Ayakkad,  
Vadakkencherry, Malabar,  
working as Branch Postmaster,  
Panniankara PO. .. Applicant

By Advocate Mr. KS Bahuleyan

Versus

1. The Sub Postmaster  
(Lower Selection Grade),  
Vadakkencherry, Malabar  
Pin: 678 683

2. Senior Superintendent of  
Post Offices, Palakkad Division,  
Palakkad. .. Respondents

By Advocate Mr. PR Ramachandra Menon, ACGSC

The application having been heard on 12-1-1998, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks for a declaration that she is  
entitled to be considered for regular appointment to the  
post of Extra Departmental Stamp Vendor, Vadakkencherry,  
Palakkad District notwithstanding non-sponsorship of her  
name by the Employment Exchange and also for a direction  
to the respondents to consider her for appointment as  
Extra Departmental Stamp Vendor, Vadakkencherry Post Office.

2. The applicant says that she has passed SSLC examination  
and has registered with the Employment Exchange, Palakkad.

contd..2.

She also says that she has worked as provisional Extra Departmental Branch Postmaster, Ayakkad during the period from 27-8-1994 to 10-1-1996 and is now working as provisional Extra Departmental Branch Postmaster, Panniankara Post Office. On coming to know that there is a vacancy of Extra Departmental Stamp Vendor at Vadakkencherry Post Office, she submitted A-1 representation on 10-1-1998 to the 1st respondent requesting to consider her also for regular selection to the said post. She apprehends that she will not be considered for selection to the post of Extra Departmental Stamp Vendor, Vadakkencherry Post Office as her name is not sponsored by the Employment Exchange. The selection for the said post is fixed to be held on 13-1-1998.

3. In the light of the judgment of the Supreme Court, the selection need not be confined only to those candidates who are sponsored by the Employment Exchange.
4. Accordingly, the respondents are directed to consider the applicant also, if she is otherwise qualified, along with other candidates for the post of Extra Departmental Stamp Vendor, Vadakkencherry Post Office in the selection to be held on 13-1-1998 or any other date to which it is adjourned.
5. Standing counsel for respondents submits that he will forward a copy of the application and a copy of this order to the respondents for compliance. We record the submission.
6. The original application is disposed of as above. No costs.

Dated the 12th of January, 1998

S.K. GHOSAL  
ADMINISTRATIVE MEMBER

A.M. SIVADAS  
JUDICIAL MEMBER

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LIST OF ANNEXURE

1. Annexure A1: Representation dated 10.1.1998 submitted by the applicant before the First Respondent.

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